



# CALL FOR PAPERS

DSNLU Journal of  
Science, Technology &  
Law – (DJSTL)  
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**Volume 4 Issue 1**

**DPIIT CHAIR - CENTRE FOR INTELLECTUAL  
PROPERTY RIGHTS AND TECHNOLOGY, DSNLU.**




# INTRODUCTION

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## ABOUT DSNLU

Damodaram Sanjivayya National Law University (DSNLU) is a premier educational institution situated at “NYAYAPRASTHA”, Sabbavaram 30 km from Visakhapatnam the “City of Destiny”. It caters the needs of law students and research scholars from across the country. Its mission is to design and deliver legal education, promote academic achievement and excellence in legal research. The University offers 5-year Integrated B.A. LL.B. (Hons.) Degree, 3-year LL.B. Degree, One Year LL.M. Degree (with specialization in Commercial & Corporate Laws, Criminal Laws and Constitutional Laws), Ph.D. and LL.D. Degrees. The University has MOUs for student exchange programs with four prestigious National Law Universities. The University is committed to promote cultural, legal and ethical values with a view to promote and foster the rule of law and the objectives enriched in the Constitution of India, and to improvise the ability to analyze and present for the benefits of the public.

## ABOUT CENTRE FOR IPR AND TECHNOLOGY (CIPR&T)



Intellectual Property (IP) is a creation of the mind and it confers the right to the creator by the law towards the exclusive use of his creation. Though this right is granted for a certain period, its exclusive nature of it makes it significant. In India, IP law has undergone a significant change due to TRIPS, which has a direct impact on the legal regime about patents, copyrights, designs, trademarks, geographical indications etc. There is a close relationship between IPRs and technology. The existing IP and IT laws were amended from time to time to be on par with changes technological changes globally. In recent years Intellectual Property Rights (IPRs) and Technology Laws emerged as the most important policy instruments. With its growing presence, however, it has also been subjected to intense criticism. Moreover, the structure of the institution itself has undergone periodic changes with the incorporation of newer subject matters into its ambit. Through the dedicated efforts of the Centre for Intellectual Property Rights and Technology (CIPR&T), the Department for Promotion of Industry and Internal Trade (DPIIT) has awarded DSNLU the prestigious IPR Chair. This achievement reflects CIPR&T's commitment to advancing intellectual property research, education, and policy development at the university.



# ABOUT THE JOURNAL

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The surge in digital transformation initiatives, such as Digital India, has profoundly influenced Intellectual Property Rights (IPR), urging stakeholders to develop and exchange knowledge on IPR management in the face of rapid technological growth. This special issue aims to foster an in-depth academic discussion on contemporary issues of IPR and technology in India. Given the significance of these issues, we welcome submissions exploring the legal, technological, and regulatory dimensions of IPR challenges posed by advancements in areas like artificial intelligence, data privacy, and biotechnology. These discussions are essential to balance innovation with robust IP protection in today's digital era.



The DSNLU Journal of Science, Technology & Law published by CIPR&T bearing ISSN No- 2583 1208, is a peer-reviewed, double-blind and open access journal, with this fourth volume first issue discussing some seminal themes of IP & Technology aspects of contemporary relevance. The issue explores a wide spectrum of thoughts and through its varied articulations attempts to open up dialogues in diverse domains of application of intellectual property laws and technology.

# THEMES AND ELIGIBILITY

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## THEME

“Contemporary Issues of Intellectual Property Rights (IPR) and Technology”

## SUB-THEME

- Copyrights Implications of AI-Generated Works
- Semiconductors
- Trademarks
- Plant Varieties
- Geographical Indications (GI)
- Industrial Designs
- Patents
- Data Protection and IP in the Digital Era
- Trade Secrets & AI Algorithms

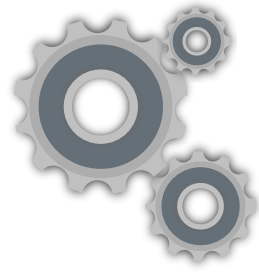


## ELIGIBILITY

DSNLU Journal of Science, Technology & Law is accepting original and unpublished submissions from academicians, professionals, research scholars and students who are currently pursuing LL.B/ LL.B. (Hons.)/ LLM/ Ph.D. from a recognized university



# SUBMISSION GUIDELINES



The authors must follow the guidelines given below:

- Manuscripts must be accompanied by a covering letter in a separate document containing the following details of the author and co-author(s) (if any): Name; Affiliation / Academic Qualification; Contact Number and e-mail address; Postal address.
- A maximum number of authors permitted is two i.e., one author and one co-author
- The manuscript shall not contain the name and affiliation of the author(s).
- The manuscript must be accompanied by an abstract of not exceeding 300 words, with five keywords. This must be the first page of the submission.
- Similarity shall not exceed 15% & exceeding the similarity is rejected outrightly.
- Co-authorship is not allowed in the case of Legislative Comments.
- All submissions should be made electronically in the form of an MS Word (.doc) file by filling the google form [here](#) by **5th February, 2025, 11:59 PM**.
- Title of the Manuscript must be as Title & Category of Submission. Eg. – Impact of AI on Copyright & Long Article.
- The decision on the manuscripts will be communicated at the end of the completion of the Review Process.

## FORMATTING GUIDELINES

➤ The body of the manuscript should be in Times New Roman, Size 12 and 1.5 spacing.

➤ Title of the article Times New Roman, Size 14, Bold.

Eg. **Copyright Infringement in the Digital Era.**

➤ Main headings with Roman Numbers, Times New Roman, Size 12, Bold.

Eg. **I. Introduction**

➤ Sub-headings with Numerical Times New Roman, Size 12, Bold and Italics

Eg. ***1. Perspectives from India***

➤ Sub-headings of Level 2 Times New Roman, size 12, Italics

Eg. ***a. Lessons Learnt***

➤ The citation must be given as a footnote and must conform to The Harvard Bluebook style of citation (21st edition).

➤ The footnotes and references should be in Times New Roman, size 10 and single line spacing.



# WORD LIMIT

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- **Long Articles – 5000 – 8000 Words**

Long articles must be comprehensive and contain a rigorous in-depth analysis of the contemporary problem(s) and idea(s) relating to Intellectual Property Rights. It should include identification of lacunae in the existing status quo along with alternatives, suggestions, and references to a range of sources.

- **Short Articles – 3000 – 5000 Words**

Short articles should rigorously analyze the contemporary problem(s) and idea(s) relating to Intellectual Property Rights. They should ideally identify lacunae in the existing status quo, provide solutions, and alternative suggestions, and should include references to a range of sources.

- **Legislative Comment – 2000 – 3000 words**

The comment should provide a rigorous analysis of a recent legislative instrument. It should examine the objective of the legislation and the legal impact the same is expected to have.

- **Book Review – 2000 – 3000 words**

A book review should briefly summarize the book's main themes, evaluate the author's approach, and highlight strengths and weaknesses. It should focus on analysis rather than summarizing the entire book. Mention its relevance to the field, and conclude with your overall impression.





# CONTACT

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contact us at phone +91 8919016522 – Akshaya.

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